

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1239
ANSWERED ON:30.11.2012
AUDIT REPORT
Ganpatrao Shri Jadhav Prataprao; Rama Devi Smt.

Will the Minister of FINANCE be pleased to state:

- (a) whether his Ministry does not implement the suggestions given in the statutory audit report; and
- (b) if so, the details thereof for the last three years?

Answer

MINISTER OF STATE FOR FINANCE (SHRI NAMO NARAIN MEENA)

(a) As per the extant procedure, applicable in case of the reports on the Union Government, the concerned ministries and departments are to forward the `action taken note` against all matters included in the report of the Comptroller and Auditor General to the Parliamentary Committees within the prescribed time. The `action taken note` is vetted by Accountants General for correctness of facts and figures, adequacy of the remedial measures and explanations for underperformance before they are submitted to the committees of the Parliament. The ministries and departments are submitting the `action taken notes` after attending to the comments of Accountants General.

(b) The list of the Audit Reports tabled during the last three years is annexed.